

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
IB-1117/ND/2020**

IN THE MATTER OF:

M/s. Kundan Mal Roop Chand Jewellers Pvt. Ltd.

...PETITIONER

Vs.

M/s. Delhi Diamonds Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 22.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Abhishek Parmar, Advocate.

For the Respondent/ Corporate-debtor :Mr. Gaurav Sarkar, Advocate.

ORDER

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has submitted that they have complied with the last order dated 06.01.2021. They have filed affidavit in compliance to Section 9(3)(b) and Section 9(3)(c). Counsel for the corporate debtor is present and prayed for grant of time for filing Vakalatnama as well as reply in the matter. Three days time has been granted for filing Vakalatnama and one week's time is granted for filing reply in the matter. Post the matter to **24.02.2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**